

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:6561
ANSWERED ON:16.05.2012
INTEGRATION OF STAFF OF IA/AI
M.Thambidurai Dr. ;Pal Shri Jagdambika

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether financial and administrative merger of IAAI and AAI had been done in accordance with the Act passed by Parliament;
- (b) if so, the details thereof, and if not, the reasons therefor;
- (c) whether inter-se seniority of the employees of both agencies has been merged, as on that date;
- (d) if so, the details thereof;
- (e) whether any Committee has been constituted for this purpose;
- (f) if so, the details thereof, along with its recommendations;
- (g) whether the recommendations of this Committee has been implemented; and
- (h) if so, the details of the extent of its implementation and their financial implications along with the manner in which the Government is likely to arrange such finances?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a):Yes, Madam.

(b):To recommend the principles of integration of seniority, unified Pay Scales, Service Conditions and other related issues, a Committee headed by Justice Jain was constituted. The said Committee submitted its report in 1997. The report of the Justice Jain Committee was examined by the Board of Airports Authority of India (AAI) in March 1997 & January 1998 and it gave approval for the adoption of unified pay scales and designations in AAI w.e.f. 1.4.1996. Thus, it was decided to implement common service conditions at first. As per the recommendations of the Justice Jain Committee & in accordance with provision under section 42 of the Act, the regulations namely, AAI (General conditions of Service and Remuneration of employees) Regulations 2003 and Recruitment and Promotion guidelines, Gratuity, House Building Advance, Leave etc were notified in the official gazette and implemented in 2003 and 2005 respectively. The Recruitment & Promotion guidelines were formulated and implemented w.e.f. 1.2.2005 under AAI (General Conditions of Service and Remuneration of employees) Regulations 2003. Accordingly, the common recruitment in most of the cadres is being done including posting of employees.

(c)&(d):As far as service conditions, designation and pay scales are concerned, there is no discrimination amongst the employees. The issue of inter-se-seniority has been examined and considered in respect of common cadres on a number of occasions by various Committees. The recommendations of the Committees are under consideration of the AAI Board/Government.

(e)&(f):Yes, Madam. Following two Committees were constituted after the merger of the erstwhile IAAI&NAA into AAI: (1) Justice (Retd) J.D.Jain Committee and (2)Krishnamoorthy Committee.

(g)&(h):As per recommendations of the Jain Committee, the service conditions, designations and pay scales of both Divisions have been made uniform. Since, the issue of inter-se-seniority is a very complex and vexed, the same has been examined and considered in respect of common cadres on a number of occasions by various committees. The recommendations of the committees after discussion with the employees representatives who have divergent view are under consideration of the AAI Board/Government. The financial implications, if any, can be assessed only after finalisation of Inter-se-Seniority.